
(2021) 07 SEBI CK 0068

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 203, 255, 350, 462 Of 2019, 101 Of 2020, 447 Of 2021,
Miscellaneous Application No. 609 Of 2021

Shiv Kumar Agarwal And Others

APPELLANT

Vs

Securities & Exchange Board Of India

RESPONDENT

Date of Decision : 14-07-2021

Acts Referred:

Citation : (2021) 07 SEBI CK 0068

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Abhiraj Arora, Rashi Dalmia, Karthik Narayan, Amit Mishra, Adhiraj Malhotra, Mehul Jain, P. R. Ramesh, Mona Vora

Judgement

1. Adjourned on the request of the learned counsel appearing in Appeal No. 462 of 2019. A connected appeal is listed today for admission in the

matter of Basant Malpani vs. SEBI. Two weeksâ?? time is allowed to the respondent to file a reply. Two weeks thereafter to the appellants to file

rejoinder. All the appeals would be listed for admission and for final disposal on August 25, 2021.

2. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through

video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally

signed copy sent by fax and/or email.